

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.39069/2024

(Arising out of impugned final judgment and order dated 10-07-2024 in GA No.31/1991 passed by the High Court of Judicature at Allahabad)

HETI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(With IA No.225307/2024-EXEMPTION FROM FILING O.T. and IA No.225308/2024-PERMISSION TO FILE SLP)

Date : 04-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Rajendra Prasad Saxena, AOR
Mr. Vineet Sinha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Permission to file the Special Leave Petition is granted.
- 2 Leave granted.
- 3 Permission granted to correct the typographical errors in the petition.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar